

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CP No.060/00168/2015 IN  
O.A. No.060/00817/2014**

**Date of decision: 08.02.2016**

**CORAM:** HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)  
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

Surjit Singh (SDE), R/o H.No.3235/2, Sector 44-D, Chandigarh.

**...PETITIONER**

**BY ADVOCATE:** Sh. Madan Mohan.

## VERSUS

Sh. Vijay Kumar Dev, IAS, Adviser to Administrator-cum-Chief  
Vigilance Officer, Chandigarh Administration, Union Territory,  
Chandigarh.

**BY ADVOCATE:** Sh. Rakesh Verma.

**...RESPONDENT**

## **ORDER (ORAL)**

## **HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-**

1. We have heard counsel for the parties with reference to compliance affidavit filed on 05.01.2016 alongwith annexures including Annexure R-IV. Counsel for the respondents has stated that within two months from today, pensionary benefits shall be released to the applicant and also decision regarding his dismissal period from 10.05.1999 till his retirement on 31.07.2010 and consequential benefits of promotion etc. shall be taken.
2. In view of the aforesaid statement, the instant Contempt Petition is disposed of and notice issued to the respondent is discharged at this stage, with liberty to the petitioner to get it revived, if the needful is not done within the aforesaid period.

**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

**(RAJWANT SANDHU)**  
**MEMBER (A)**

**Dated: 08.02.2016.**

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